

**IN THE NATIONAL COMPANY LAW TRIBUNAL  
BENGALURU BENCH, BENGALURU**  
(Through Physical Hearing / VC Mode (Hybrid))

**ITEM No.20  
IA Nos.395 & 396/2024 in  
C.P. (IB) No.143/BB/2022**

**IN THE MATTER OF:**

Bank of Baroda ... Petitioner  
Vs.  
Mr. Mohammed Farouk Suleman Darvesh ... Respondent

**Order under Section 95(1) of Insolvency and Bankruptcy Code, 2016**  
**Order delivered on: 19.06.2024**

**CORAM:**

**SHRI K.BISWAL  
HON'BLE MEMBER (JUDICIAL)**

**SHRI MANOJ KUMAR DUBEY  
HON'BLE MEMBER (TECHNICAL)**

**PRESENT:**

For the Petitioner : Shri Sharan A. Kukreja with  
Shri Abhijna S.  
For the Resolution Professional : Shri Bhupendra Dave  
For the Respondent : Ms. Sanjana M.

**ORDER**

**I.A. No.395/2024**

1. This Application has been filed by Resolution Professional seeking to condone the delay of 66 days in filing the report of RP.
2. Heard the Ld. Counsel for the Applicant.
3. In the circumstances, and for the reasons mentioned in the application, the instant I.A. is allowed by condoning the delay of 66 days in filing the report of RP.
4. **Accordingly, I.A. No.395/2024 is hereby disposed of.**

**I.A. No.396/2024**

1. Heard the Ld. Counsels for the Parties.
2. The Ld. Counsels for the Petitioner and the Respondent is directed to comply with the order dated 29.04.2024, within a period of one week.
3. List the matter on **30.07.2024**.

**Sd/-**  
**MANOJ KUMAR DUBEY**  
**MEMBER (TECHNICAL)**  
Puja

**Sd/-**  
**K. BISWAL**  
**MEMBER (JUDICIAL)**